

FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWALIATI BENCH

ORDER SHEET

Original Application : _____

Mise Petition No. : _____

Contempt Petition No : 42/03 (OA 65/02)

Review Application No: _____

Applicants:- Soraisam. Manimacha Singh

Respondents:- Kamal Pandey & others

Advocate for the Applicants:- Mr. A. Mohendra Singh

Advocate for the Respondents:- Mr. A.K. Chaudhury,
Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This Contempt petition has been filed by the applicant praying for initiation of contempt proceedings against the respondents for their willful disobedience and deliberate defiance of the order dated 11/12/2002 passed in OA - 65/202.</p>	2.9.03	<p>Heard learned counsel for the parties.</p> <p>Issue notice on the Respondents to show cause as to why the Contempt proceedings shall not be initiated against the alleged contemners.</p> <p>List on 22.10.03 for orders.</p>
<p>1. Land before the Court on orders.</p>	22.10.2003	<p>Mr. A.K. Chaudhury, learned Addl. C.G.S.C. submitted that he is instructed to appear on behalf of the respondents and prayed for four weeks time to file reply.</p> <p>Prayer allowed. List on 24.11.2003 for filing of reply.</p>

K. P. Singh
Member

Vice-Chairman

Notice prepared & sent to 3/8 for
informing the respondent No 1 to 3
by Regd. All.

Sl No 1903-1905

Std 319/03

Vice-Chairman

bb

24.11.03

No Bench today.

Adjourned to 11.12.03 870

21.1.04 Present : The Hon'ble Sri Bharat Bhusan, Judicial Member.
The Hon'ble Sri K.V.Prahladan Administrative Member.

objection was also
filed by R. No. 3.

NS
17.12.03

Vakalatnama filed
by Mr. A.K. Choudhury
Adv. on behalf of
the R.No.1.

20.1.04

20.1.04

Rejoinder in
Counter-affidavit of
the Respondent No.3
has been filed by the
applicant.

R.P.

order dt. 21/1/04,
sent to D/Section
for issuing to
both the parties.

Class
22/1/04.

Received by
Additional D/
D/Officer
22/1/04

20.2.04

objection in respect of
Cont. no. 1 & 2

6.5.2004
also

12.3.04

Reph to Rejoinder on behalf
of Respondent No.3 has been filed.

Sri A.M.Singh, learned counsel for
the applicant and Mr A.K.Choudhury, learned
Addl.C.G.S.C. for the respondents present.

The applicant has filed a rejoinder
affidavit in the present C.P. The learned
counsel for the respondents seeks four
weeks time to file reply. Time allowed.

List on 23.2.04 for filing reply
and further order.

K.V.Prahladan
Member (A)

D
Member (J)

pg

23.2.2004 present: The Hon'ble Shri Shanker Raju
Judicial Member.

The Hon'ble Shri K.V.Prahladan
Administrative Member.

List the case on 11.3.2004 along-
with M.P.4/2004.

K.V.Prahladan
Member (A)

Member (J)

bb

11.3.2004 List before the next Division
Bench alongwith M.P. 4/2004.

mb

7.4.2004 List on 6.5.2004 before the Division
Bench, alongwith M.P.4/2004.

K.V.Prahladan
Member (A)

6.5.2004 List on 12.5.2004 before the
Division Bench alongwith M.P.4/2004.

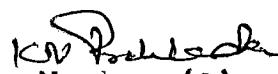
K.V.Prahladan
Member (A)

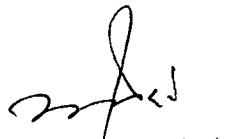
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mb

12.5.2004 Present : The Hon'ble Sri Mukesh Kumar Gupta, Member (J).

The Hon'ble Sri K.V. Prahladan, Member (A).

Mr. T. Singh, learned counsel stated that Sr. counsel Mr. A.M. Singh who has ^{appeared} in this case, is not available today. As such, the case is adjourned. List before the next before the next Division Bench.


KV Prahladan
Member (A)


Member (J)

mb

19.7.2004 present: The Hon'ble Shri K.V. Sachidanand, Member (J).

The Hon'ble Shri K.V. Prahladan Member (A).

Mr. N.T. Singh, learned counsel for the applicant, submits that he would like to get instruction on the subject whether the orders of the Tribunal has been substantially complied with in view of the reply to the rejoinder filed by the respondent No.3. Let it be done.

post the matter on 21.7.2004.


KV Prahladan
Member (A)


Member (J)

bb.

21.7.04. Present: Hon'ble Mr. K.V. Sachidanand, Judicial Member.
Hon'ble Mr. K.V. Prahladan, Administrative Member.

The case is ready for hearing

✓
20/8/04

When the matter come up for hearing the learned counsel for the applicant submitted that since his Sr. counsel in Delhi and he prays for time to get instructions from his clients. Four weeks time is allowed to get instructions. List on 23.8.04 for orders.


KV Prahladan
Member (A)


Member (J)

lm

23.8.04. There is no representation. Case is adjourned to before the next available Division Bench.

E.V.P. Member

Vice-Chairman

lm

15.9.04 Present : The Hon'ble Mr Justice R.K.Batta
Vice-Chairman
The Hon'ble Shri K.V.Prahladan,
Administrative Member.

Heard Mr S.Nath, learned counsel appearing on behalf of Mr A.M.Singh and Mr A.K.Choudhuri, learned counsel for the respondents.

The Tribunal vide order dated 11.12.2002 passed in O.A.65/2002 had directed the Government to implement the decision taken in principle for upgrading the pay scale of Veterinary Field Assistants serving in Assam Rifles to Rs.4000-6000/- from Rs.3200-4900/-. The Government of India vide order dated 28.10.2003, which is on record at Page ?? has already upgraded the said pay scale of Veterinary Field Assistants. Therefore, it is not necessary to continue with this contempt proceeding since substantial relief has already been given to the applicants.

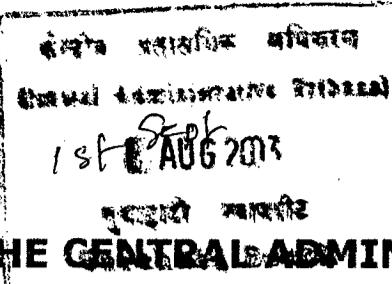
In view of this the Contempt Petition is disposed of with no order as to costs.

E.V.P. Member

R
Vice-Chairman

pg

NTS
61/9103



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

CIVIL ORIGINAL CONTEMPT CASE NO. 42 OF 2003.

Shri Soraisam Manimacha Singh.

Applicant.

— Versus —

Shri Kamal Pande and others.

— Respondents —

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S. Manimacha Singh.

Signature of the Applicant

For use in Tribunal's office.

Date of filing :

Registration No. :

Presented by
Gokmen Alhendro Singh
1-9-2003

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

GUWAHATI BENCH

Civil Original Contempt Case No. of 2003.

IN THE MATTER OF :

An application under Section 17 of Central Administrative Tribunal Act read with the Contempt of Court's (C.A.T.) Rules, 1997;

- A N D -

IN THE MATTER OF :

An application on behalf of the Petitioner praying for initiation of Contempt proceeding against the Respondents for their willful disobedience and deliberate defiance of the order dated 11/12/2002 passed in O.A. No.65 of 2002 (at Annexure-C/1);

- A N D -

IN THE MATTER OF :

Order of the Hon'ble Central Administrative Tribunal dated 05/05/2003 passed in Misc. Petition No.53 of 2003 (Ref.: - O.A. No.65 of 2002);

- A N D -

IN THE MATTER OF :

A prayer for enforcement/implementation direction of the Hon'ble Central Administrative Tribunal dated 11/12/2002 passed in O.A. No.65 of 2002 (at Annexure-C/1) and order dated 05/05/2003 passed in Misc. Application No.53 of 2003 (at Annexure-C/2)

or pass any appropriate order or direction which the Hon'ble Tribunal deems fit and proper in the present case ;

- A N D -

IN THE MATTER OF :

Shri Soraisam Manimacha Singh, aged about 40 years, S/o S. Ibobi Singh, by occupation a Veterinary Field Assistant of Assam Rifles now posting at 23 Assam Rifles, a resident of Chingamakha Maisnam Leikai, Imphal West District, Manipur.

S. Manimacha Singh.

Applicant/Petitioner.

- Versus -

1. Shri Kamal Pande, Secretary to Ministry of Home Affairs, North Block, Lok Nayak Bhavan, New Delhi.
2. Shri P.G. Mankad, Secretary to Ministry of Finance, North Block, Lok Nayak Bhavan, New Delhi.
3. Lt. Gen. H.S. Kanwar, Director General of Assam Rifles, Shillong.

A. DETAILS OF APPLICATIONS :-

The humble petition of the Petitioner abovenamed.

Most Respectfully Sheweth :-

1. That, the present Petitioner is the Petitioner in O.A. No.65 of 2003 which was filed before the Hon'ble Central Administrative Tribunal, Guwahati Bench, seeking praying for giving a direction to the Respondents to

upgrade the pay scale of Veterinary Field Assistant (Assam Rifles) to Rs.4500-7000/- in parity with Veterinary Compounder (BSF) or other Para Veterinarians served in the Central Government w.e.f. 01/01/1996.

2. That, the Hon'ble Central Administrative Tribunal, Guwahati Bench, after perusal of the materials/documents on record and after hearing both the counsels of the parties was pleased to dispose of the said O.A. No.65 of 2002 vide order dated 11/12/2002 with the following observation and directions :-

"We have heard Mr. A. M. Singh, learned counsel for the Applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

The application thus stands disposed of. There shall, however, be no order as to costs."

A true copy of the said order of the Hon'ble Central Administrative Tribunal, Guwahati Bench dated 11/12/2002 passed in O.A. No.65 of 2002 is enclosed herewith and marked as Annexure-C/1.

3. That, the said order of the Hon'ble Central Administrative Tribunal, Guwahati Bench dated 11/12/2002 passed in O.A. No.65 of 2002 was duly communicated in the form of legal notice dated 09/01/2003 to the Respondents No.1 and 2 by registered post being No.8537 and 8538 dated 10/11/2003. The said legal notice dated 09/01/2003 also clearly stated to implement the Hon'ble Tribunal's order dated 11/12/2003 within a period of 1 (one) month from the date of receipt of the said notice.

G. Kaurwacha
Print

True copies of (i) legal notice dated 09/01/2003, (ii) Postal Receipt being No.8537 and 8538 dated 10/01/2003 for sending legal notice dated 09/01/2003 to the Respondents are enclosed herewith and marked as Annexures-C/2 and C/3 respectively.

4. That, it is also stated that the Respondents filed a Misc. Application on 29th April, 2003 before the Hon'ble Tribunal and registered the Misc. Application as M.P.No.53 of 2003 with a prayer to extend time further for 2 (two) months for implementing the order of the Hon'ble Tribunal dated 11/12/2002 passed in O.A. No.65 of 2002 (at Annexure-C/1). The para No.3 prayer portion of the M.P. No.53 of 2003 of the Respondents reproduced as hereunder :-

"3. That, the Respondent received a copy of the order dated 11/12/2002 in the first week of January, 2003 and immediately took of the matter for implementation of the order with the Ministry of Home Affairs, Government of India, New Delhi. The matter is being processed and will take further two months to implement the


Commissioner of Affidavits
Gauhati High Court
Imphal Bench, Manipur

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upgradation of the pay scale of the Veterinary Field Assistant in the Assam Rifles. The Respondents further beg to state that all-endeavour is made to implement to judgement at the earliest.

It is therefore, prayed that the Hon'ble Tribunal will be pleased to grant further 2 (two) months time to the petitioners for implementing the order dated 11/12/2002 passed in O.A. No.65/2002."

On perusal of the said M.P. No.53 of 2003, the Hon'ble Tribunal was pleased to allow the said M.P. No.53 of 2003 vide order dated 05/05/2003 with the following directions to complete the exercise within the time prescribed.

J. Manimackal
DRAFT
A true copy of the order of the Hon'ble Tribunal dated 05/05/2003 passed in M.P. No.53 of 2003 is enclosed herewith and marked as Annexure-C/4.

5. That, after lapses of 1 (one) month the Respondent deliberately and willfully not implementing the order of the Hon'ble Central Administrative Tribunal dated 11/12/2003 passed in O.A. No.65 of 2003. It is also submitted willful, non-compliance of direction of the Hon'ble Tribunal also amounts to committing contempt and the Respondents are liable to be punished under the Section of Central Administrative Tribunal Act read with Contempt of Courts (C.A.T.) Rules, 1992.

6. That, the Hon'ble Supreme Court of India held in catena of cases where serious views were taken up when its orders are violated. The Hon'ble Supreme Court of India has also occasioned when the Contemners were punished with both fine and imprisonment.

7. That, if the Contemners/Respondents are not punished severally in accordance with the relevant provision of law, the officers and administrators of the country who are already flouting the Hon'ble Tribunal's order will be encouraged to disregard and disrespect to the order of the Hon'ble Tribunal, which is the only ray of hope to the poor citizen in the present stage of life.

8. That, the present Petitioner has been filed bona fide and in the interest of justice to safeguard and maintain the dignity and power of the Hon'ble Tribunal and to guarantee belief and hope amongst the people. The Petitioner has no other remedy which is speedy, adequate and efficacious. The prayer for herein when granted will be complete and adequate.

9. That, in the manner stated above, the Respondents had willfully and intentionally disobeyed the Hon'ble Tribunal's order and as such the Respondents/Contemners are liable to be punished in accordance with law.

RELIEFS SOUGHT FOR/P R A Y E R

In the above premises mentioned, it is most respectfully prayed that Your Lordships may most graciously be pleased to –

- (i) take suo-moto cognizance of the offence of the Respondents/Contemners under the Contempt of Courts (C.A.T.) Rules, 1992 ;
- (ii) issue process of the Hon'ble Tribunal compelling the Respondents to appear in person before the Hon'ble Tribunal to answer the charges ;
- (iii) award appropriate punishment to the Respondents after hearing of the case and to compel them to comply with the Hon'ble Tribunal's order at once ;

(iv) issue any other order(s)/direction(s) that this Hon'ble Tribunal deems fit and just in the interest of justice ;

- A N D -

award the cost of this petition.

Signature of the Applicant.

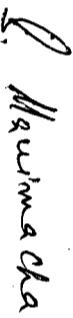
Dated/Imphal,

The 30th August, 2003..

By :-



Advocate.



VERIFICATION

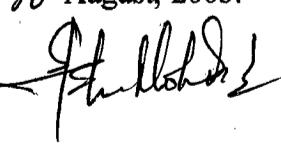
I, Soraisam Manimacha Singh, aged about 40 years, S/o S. Ibobi Singh, resident of Chingamakha Maisnam Leikai, P.O. & P.S. Singjamei, District, Imphal West, Manipur at present employed as Veterinary Field Assistant presently posted in 23 Assam Rifles do hereby verify that the contents of paragraph Nos.1to 5 are true to personal knowledge and contents of Para Nos.6 to 9 are believe to be true on the legal advice excepting those legal points and those legal points are based on the information of my counsel which I also verify believe to be true.

Signature of the Verifier.

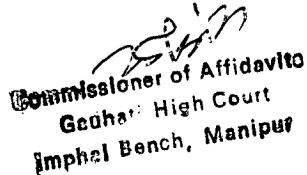
Dated/Imphal,

The 30th August, 2003.

By :-



Advocate.



Commissioner of Affidavito
Geohat High Court
Imphal Bench, Manipur

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

CIVIL ORIGINAL CONTEMPT CASE NO. OF 2003.

Shri S. Manimacha Singh.

Applicant.

- Versus -

Shri Kamal Pande and others.

Respondents.

AFFIDAVIT

S. Manimacha Singh

I, Soraisam Manimacha Singh, aged about 40 years, S/o S., Ibobi Singh, resident of Chingamakha Maisnam Leikai, P.O. & P.S. Singjamei, Imphal West District, Manipur at present employed as Veterinary Field Assistant, presently posted in 23 Assam Rifles, do hereby solemnly affirm and state as follows :-

1. That, I am the Applicant in the accompanying application. I have gone through the contents of the present application and as such I am well conversant with the facts and circumstances of the case. I am presenting this affidavit in support of the statements made in the said application. These are true to my knowledge.
2. That, the statements made in the foregoing paragraph Nos.1 to 5 are within my personal knowledge ; and contents of Para Nos.6 to 9 are believed to be true on the legal advice are based on the information received by me from my counsel which I believe the same to be true.

3. That, the documents at Annexure-C/1 to C/4 are the true and correct copies of their originals.

S. Manimacha Singh.

(S. Manimacha Singh)

DEPONENT.

Dated/Imphal,

The 30th August, 2003.

Drawn up by :-

S. Manimacha Singh

Advocate.

S. Manimacha Singh.

Solemnly affirmed before me this.....30th
August day of 2003 at 11:00

The declarant is identified by Abhendra Singh (Counsel)
personally known to me.

I carefully read and explained
the contents to the declarant and the declarant seemed perfectly to understand them.

25.8.2003
Commissioner of Affidavits
Gauhati High Court
Imphal Bench, Manipur

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 65 of 2002.

Date of Order : This the 11th Day of December, 2002.

The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr K K Sharma, Administrative Member.

Shri Soraisam Manimacha Singh,
Veterinary Field Assistant of
Assam Rifles now posted at
A.R.Thoubal, a resident of Chingamakha Maisnam
Leikai, Imphal West District, Manipur ...Applicant

By Advocate Sri S.M.Singh.

- Versus -

1. Union of India,
through the Secretary to the
Government of India,
Ministry of Home Affairs,
New Delhi.
2. The Ministry of Finance,
through its Secretary,
Govt. of India, New Delhi.
3. The Director General,
Directorate of Assam Rifles,
Shillong-793001.
4. The Deputy Inspector General,
MP Range, Assam Rifles,
Imphal.
5. The Commandant,
7th Assam Rifles,
Thoubal.

...Respondents

By Sri A.K.Choudhury, Addl.C.G.S.C.

O R D E R

CHOWDHURY J. (V.C)

The issue relates to upgradation of pay scale of Veterinary Field Assistant serving in Assam Rifles to Rs.4000-6000/- in parity with those other counter parts.

**Commissioner of Affidavits
Gauhati High Court
Imphal Bench, Manipur**

2. Mr A.M.Singh, learned counsel appearing for the applicant stated that the applicant was agitating the matter in different forums and failing to get any remedy he moved the Imphal Bench of Gauhati High Court in Writ Petition(Civil) No. 798 of 1999. Finally by order dated 31.12.2002 the Writ Petition was disposed of directing the applicant to move the appropriate forum to seek his remedy. Hence this application before the Tribunal for redressal of his grievances. Mr Singh also pointed out to the reply submitted by the respondents in which it was indicated that the authority took a decision advising the Assam Rifles to process the proposal of cadre restructuring of the post of Veterinary Field Assistants in the manner indicated by the Ministry of Home Affairs in its communication dated 17.12.99. The relevant text of the said communication is reproduced below :



(i) DD(Pers) BSF has intimated that a proposal for cadre restructuring of Veterinary staff is being processed by them. ITBP is also processing the proposal on the same lines. Assam Rifles was advised by Dir.(Pers), MHA, to process the proposal for cadre restructuring of the post of VFA.

(ii) To maintain uniformity in educational qualification and pay scales as recommended by the Fifth Pay Commission, Assam Rifles was advised to process the proposal in consultation with the BSF and ITBP, so that a similar proposal on uniform lines is formulated.

(iii) As the posts of Veterinary stff in BSF and ITBP are combatised while in Assam Rifles VFAs are civilians, to maintain the uniformity in the rank structure, Assam Rifles were advised to propose the combatisation of these posts as well.

(iv) Since the matter is already subjudice, any decision for upgradation of pay scales in Assam Rifles can be taken after finalisation of the Court case."

Mr A.M.Singh, learned counsel for the applicant has also drawn our attention to the communication sent by the Ministry of Home Affairs dated 31.3.1998 indicating its mind for implementation of upgradation of the pay scale of Veterinary Field Assistants in the Assam Rifles. The said communication clearly indicated the decision of the authority for revising the pay scale.

3. We have heard Mr A.M.Singh, learned counsel for the applicant and also Mr A.K.Choudhury, learned Addl.C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

Certified to be true COPY
Swafford & Safford
The application thus stands disposed of. There shall, however, be no order as to costs.

W.M. Safford
Section Officer (J)
C.A.T. GUWAHATI BANCH
Guwahati-781005
26/12/05

Sd/ VICE CHAIRMAN
Sd/ MEMBER (Adm)

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From

Shri A. Mohendro Singh, Advocate
C/o T. Nandakumar Singh
 Sr. Advocate
 Ex-Advocate General, Manipur
 Keishamthong Top Leirak
 IMPHAL - 795001

Tel. Fax 0385-223021

Ref. No.01/03-AM/CAT/
 To

Date 9/1/2003

1. Union of India,
 through the Secretary to the
 Government of India,
 Ministry of Home Affairs,
 New Delhi.
2. The Ministry of Finance,
 through its Secretary,
 Govt. of India, New Delhi.
3. The Director General,
 Directorate of Assam Rifles,
 Shillong - 793001.
4. The Deputy Inspector General,
 MP Range, Assam Rifles,
 Imphal.
5. The Commandant,
 7th Assam Rifles,
 Thoubal.

Subject :- Legal Notice for faithful compliance with the
 order of the Hon'ble Central Administrative
 Tribunal dated 11/12/2002 passed in O.A. No.65
 of 2002.

Ref. :- O.A. No.65 of 2002
 Shri S. Manimacha Singh

-Vs.-

The Union of India and others.


 Commissioner of Affidavits
 Gauhati High Court
 Imphal Bench, Manipur

Sir,

Under the instruction from and on behalf of my client Shri S. Manimacha Singh, Veterinary Field Assistant I hereby give you this notice for faithful compliance with the order of the Hon'ble Central Administrative Tribunal.

1. That, my client had filed a writ petition before the Hon'ble Gauhati High Court under Article 226 of the Constitution of India with a prayer to direct for a direction the authorities concerned to upgrade the pay scale of V.F.A. (Assam Rifles) to Rs.4000 - 6000/- p.m. which is enjoyed by the other counterparts. The said writ petition was registered as Writ Petition (C) No.798 of 1999 of Imphal Bench and the Hon'ble Court was pleased to dispose the matter vide order dated 31/12/2001 with the following directions.

"Resultantly, the matter relating to recruitment and other service conditions of the petitioner who is holding a non-combatant post i.e. civilian post has to be decided by the Central Administrative Tribunal. If the petitioner is aggrieved by any order that may be passed by the Central Administrative Tribunal, the High Court may exercise the power of judicial review against such an order passed by the Central Administrative Tribunal in appropriate case. But the petitioner has to approach the Central Administrative Tribunal first.

For the aforesaid reasons, petition is closed and the petitioner is directed to approach the Central Administrative Tribunal." (Copy enclosed)

2. That, as directed by the Hon'ble Gauhati High Court vide its judgment and order dated 31/12/2001, my client approached the Central Administrative Tribunal by filing an application being O.A. No.65 of 2002 reiterating the grounds and allegations taken before the Hon'ble Gauhati High Court.
3. That, the said O.A. No.65 of 2002 was finally heard at length and disposed of vide order dated 11/12/2002 with the following observations.


Commissioner of Affidavits
Gauhati High Court
Imphal Bench, Manipur

"We have heard Mr. A.M. Singh, learned counsel for the applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding in authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

'The application thus stands disposed of. There shall, however, be no order as to costs." (Copy enclosed)

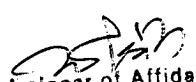
4. That, in view of the above, it is clear beyond reasonable doubt that the pay scale of my client shall be up graded from Rs.4000-6000/- p.m. w.e.f. 01/01/1996 within a period of 1 (one) month from the receipt of this notice.

In view of the above, I hereby give you this notice for compliance of the above order of the Hon'ble Central Administrative Tribunal dated 11/12/2002 passed in O.A. No.65 of 2002 for upgrading the pay scale of my client from Rs.4000-6000/- p.m. within a period of 1 (one) month, in the event of failure to do so, I have further instructions from my client to initiate the Contempt proceedings against you.

Yours faithfully,

Enclosure : As stated above.

9/1
Shri A. Mohendro
Singh)
Advocate.


Commissioner of Affidavits
Gauhati High Court
Imphal Bench, Manipur

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बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य रु. 24/-
Amount of Stamps affixed Rs. 24/-एक रजिस्ट्रेड* letter पापत कियाReceived a Registered* letter पापत कियापानेवाले का नाम Union of IndiaAddressed to Delhi

क्रमांक 8537

No.

तारीख मोहर

Date Stamp

Signature of Receiving Officer

बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य रु. 24/-
Amount of Stamps affixed Rs. 24/-एक रजिस्ट्रेड* letter पापत कियाReceived a Registered* letter पापत कियापानेवाले का नाम The mine SurveyorAddressed to Delhi

क्रमांक

No.

8538

तारीख मोहर

Date Stamp

Signature of Receiving Officer

Postal Receipt for sending legal Notice
to The Respondent nos. 1 and 2.

CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH
 GUWAHATI.

Misc. Peitition No.53 in OA No.65/02

Date of Order: This the day of 5th May, 2003.

The Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr.S.Biswas, Administrative Member.

The Union of India & Ors. APPLICANT.

By Advocate Shri A.K.Choudhury Addl. C.G.S.C.

- Vs -

Shri Soraisam Manimacha Singh. RESPONDENT.

O R D E R

Heard Mr. A.K.Chaudhuri, Learned Addl.C.G.S.C.
 appearing on behalf of the Union of India.

Considering the facts and circumstances of the case, the application is allowed and the respondents are allowed to complete the exercise and implement the judgement and order dated 11.12.2002 passed in O.A. 65/2002 within two months from the date of receipt of the order.

The application is allowed. The respondents are directed to complete the exercise within the time prescribed.

Sd/-
 Member.

Sd/-
 Vice-Chairman.

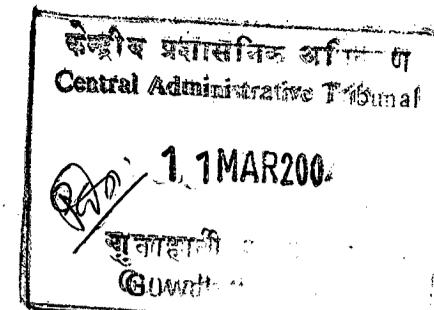
DRAFT CHARGE

1. The Respondents willfully, deliberately are not taking any steps to comply with the order of the Hon'ble Central Administrative Tribunal, Guwahati Bench, dated 11/12/2002 passed in O.A. No.65 of 2002 (at Annexure-C/1)
2. The non-compliance of order of the Hon'ble Central Administrative Tribunal dated 11/12/2002 (at Annexure-C/1) amounts to commit contempt of Court.
3. The undertaken by the Respondents in Misc. Petition No.53 of 2003 (Ref. :- O.A. No.65 of 2002) to complete the exercise of upgradation of pay scale of Veterinary Field Assistant, Assam Rifles within a period of 2 (two) months.

Signature of the Deponent.

S. Manimatha Singh.

S. Singh
Commissioner of Affidavits
Guwahati High Court
Imphal Bench, Manipur



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

CONTEMPT PETITION No 42/2003

In O.A No 65 of 2002

In the matter of :

Shri Soraisam Manimacha Singh

.....Petitioner

-Versus-

UOI and others

..... Respondents

In the matter of

Reply to Rejoinder on behalf of the Respondent No 3.

1. That with reference to the statement made in paragraphs 1 and 2 of the rejoinder, the deponent beg to offer no comments these being factual.

2. That with reference to the statement made in paragraph 3 of the rejoinder, the deponent beg to state that in compliance with the order passed by the Honb'le Tribunal in OA No 65/2002, Ministry of Home Affairs has sanctioned revised pay scale of Rs. 4000- 6000 with immediate effect (i.e wef 28 Oct 2003). Accordingly unit of the applicant has been intimated that the revised pay scale of Rs. 4000- 6000 be implemented wef 28 Oct 2003.

That with regard to revised pay scale of Teaching Staff of Assam Rifles it is submitted that it is a separate issue and the same cannot be raised in the instant a case. Notwithstanding the same it is humbly submitted that the teachers have a different pay scale and their recruitment rules are different and the petitioner cannot claim the same.

Addl. Central Govt. Standing Counsel
C. A. T.
Guwahati

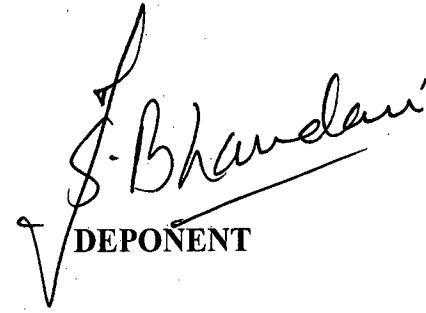
3. That with reference to the statement made in paragraphs 4, 5 and 6 of the rejoinder, the deponent beg to submit that since pay scale of the applicant is already upgraded from Rs. 3200-4900 to Rs. 4000-6000 under the ACP scheme wef Aug 99, the granting of upgraded pay scale of Rs. 4000-6000 wef 28 Oct 2003 is a monetary loss to the applicant.

DEPONENT

VERIFICATION

I, Major TS Bhandari, aged 37 years s/o Mr MS Bhandari, working as SO2 (Legal) in the office of the Directorate General Assam Rifles do hereby verify and declare that the statements made in this reply statement are true to my knowledge, information and belief and I have not suppressed any material fact.

AND I, sign this verification on this 4th day of Mar 2004.


✓ **DEPONENT**

Central Administrative Tribunal
Guwahati Bench
17th DEC 2003
Guwahati Bench

-19-

Lt. Gen. H.S. Kanwar
- O.P. No. 3
through
Dy. Commr. Jorhat
17/12/03
C. A. T.
Guwahati
Addl. Central Govt. Standing Committee

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI**

CONTEMPT PETITION No 42/2003

In O.A No 65 of 2002

In the matter of :

Shri Soraisam Manimacha Singh

.....Petitioner

-Versus-

1. Sri Kamal Pande,
Secretary Home,
Ministry of Home Affairs
Government of India
New Delhi
2. Shri PG Mankad,
Secretary to Ministry of Finance
North Block,
Lok Nayak Vhawan
New Delhi – 110001
3. Lt General HS Kanwar
Director General Assam Rifles
Shillong

.....Alleged Contemnors



I, Lt General HS Kanwar, AVSM, VSM, aged 59 years, Director General Assam Rifles, Shillong, Meghalaya do hereby solemnly affirm and state as under:-

1. That I have read the contempt petition filed by the applicant above named and understand the contents thereof. I hereby deny the contentions made therein, unless the same are expressly admitted thereon. ~~I hereby file a preliminary reply and shall furnish the respondents~~
2. That the respondents have the highest regard for the Hon'ble Tribunal and always complied with the directions of the Hon'ble Tribunal sincerely and faithfully.
3. That the respondent, Assam Rifles on receipt of the judgement by this Hon'ble Tribunal, immediately intimated the administrative ministry about the same and took all necessary steps for early compliance of order of this Hon'ble Tribunal
4. It is respectfully submitted that the respondents has implemented the judgement and order passed by Hon'ble CAT in OA No 65/2002 and granted revised pay scale of Rs. 4000-6000/- to petitioner vide Govt of India, Ministry of Home Affairs Order No II.27014/16/99-PF.IV dated 28 Oct 2003.

A true copy of the MHA letter dated 28 Oct 2003 is annexed as

Annexure - I.

5. That it is most respectfully submitted that the delay caused in complying with the order of this Hon'ble Tribunal was not due to any negligence on the part of the respondents but due to the mandatory administrative procedures involved

It is therefore, humbly prayed that your Lordships may graciously be pleased to consider the above facts and to discharge the contemnors/respondents from the notice of contempt.



DEPONENT

Lt. Gen.
महानिदेशक असम रिफ्लिस
Director General Assam Rifles
शिलांग-793 011 (मेघालय)
SHILLONG-793 011 (MEGHALAYA)

AFFIDAVIT

I, Lt General HS Kanwar, AVSM, VSM, aged 59 years s/o Late Shri Babu Ram Thakur, working as Director General Assam Rifles, Shillong – 793011 do hereby solemnly affirm and declare that being one of the Respondent herein having been served a copy of the present Contempt Petition and having gone through the same, am well conversant with the facts and circumstances as reflected from the records of the case. That as such I swear the present affidavit, as I fully understand the case. Saves and except what is specifically admitted herein all other averments and contentions may be deemed to have been denied.

That the statements made in this affidavit are true to my knowledge being matters of records and true to my information derived there from which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

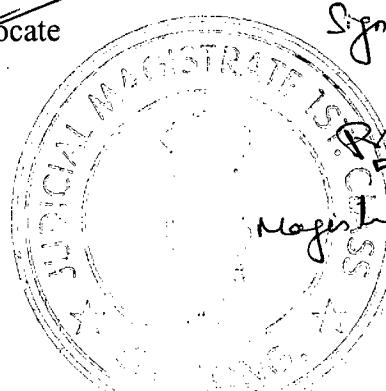
AND I, sign this Affidavit on this 5th day of
December 2003.

Identified by
S. N. Panigrahi
Advocate

Signed before me:

*Parbati
5/12/03*

*Magistrate First class,
Shillong*



DEPONENT

के लिए
Lt. Gen.
महानिदेशक असम रिफ्लिस
Director General Assam Rifles
शिलांग-793 011 (मेघालय)
SHILLONG-793 011 (MEGHALAYA)

-22-

No.II.27014/16/99-PF.IV
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

New Delhi, the 28th the October, 2003

To,

✓ The Director General
Assam Rifles
Shillong - 793011

Subject: O.A.No.65/2002 filed by Shri S.Mani Macha Singh in CAT
Guwahati Bench for upgraded pay scale of Rs.4000-6000/-.

Sir,

I am directed to refer to your letter No.I.11018/162/2003-Legal dated 29.9.2003 on the subject cited above and to convey the sanction of the competent authority to grant that revised pay scale of Rs.4000-6000/- in place of Rs.3200-4900/- to Shri Mani Macha Singh, Veterinary Field Assistant of Assam Rifles, with immediate effect in compliance of the order given by the Hon'ble Guwahati Bench of Central Administrative Tribunal in O.A.No.65/2002.

2. This issues with the approval of Ministry of Finance vide their U.O.No.12/52/99-IC dated 17.10.2003 and Integrated Finance Division of MHA vide their Dy.No. F.2082/Fin.V/03 dated 27.10.2003.

Yours faithfully,

P. Deb
(P Deb)
Section Officer

Copy to :-

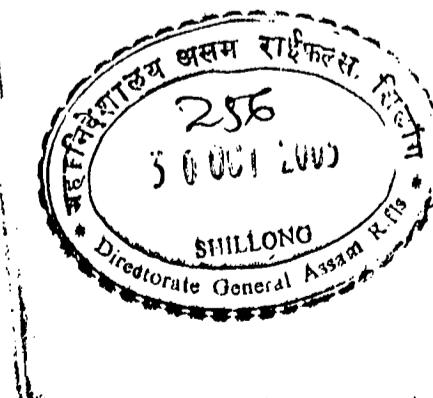
1. PAO, MHA, New Delhi.
2. PAO, Assam Rifles, Laitumukhra, Shillong.
3. FA:AR, Shillong.
4. Ministry of Finance, Department of Expenditure (IC).
5. DG:ACR, IP Estate New Delhi.
6. Fin.V (MHA)
7. Pers.III Section, MHA.
8. LOAR, New Delhi.
9. Guard File.

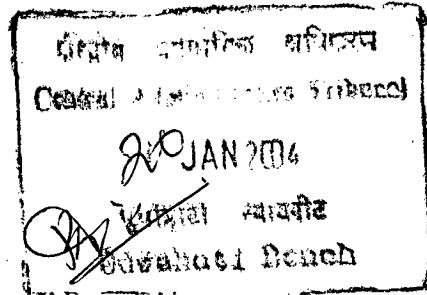
Copy for information to :-

1. PPS to JS(P).

*Attested
P. Deb
Ass. Secy. S. C.*

(P Deb)
Section Officer





Presented By
Gokul Jha
20/1/07 Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CIVIL ORIGINAL CONTEMPT CASE NO.42 OF 2003
Ref. :- O.A. No.65 of 2002

Shri Soraisam Manimacha Singh,

--- APPLICANT/PETITIONER.

- Versus -

1. Shri Kamal Pande and others.

--- RESPONDENTS.

INDEX

Sl. No.	Nomenclature of documents.	Brief description of documents	Page From To
(1)	(2)	(3)	(4)
1.	Rejoinder	Rejoinder filed by the Applicant	1 - 6
2.	Verification	Verification of the Applicant	7
3.	ANNEXURE-C/5	Statement of pay of the Applicant issued by the Major Offg. Second-in-Command For Commandant.	8
4.	ANNEXURE-C/6	Letter dated 08/06/2001 of the Desk Officer to the Director General, Assam Rifles, Shillong-7980011.	9
5.	ANNEXURE-C/7	Letter dated 03/08/2001 of the Desk Officer to the Director General, Assam Rifles, Shillong-7980011.	10
6.	ANNEXURE-C/8	Circular dated 06/11/2001 issued by the Assistant Director(A) for Dir(Adm).	11

S. Manimacha Singh
Signature of the Applicant.

For use in Tribunal's Office.

Date of filing :

Registration No.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CIVIL ORIGINAL CONTEMPT CASE NO.42 OF 2003

Ref. :- O.A. No.65 of 2002

IN THE MATTER OF :

Rejoinder in Counter-Affidavit of the
Respondent No.3 ;

- A N D -

IN THE MATTER OF :

Shri Soraisam Manimacha Singh, aged about
40 years, S/O S. Ibobi Singh, by occupation a
Veterinary Field Assistant of Assam Rifles now
posting at 23 Assam Rifles, a resident of
Chingamakha Maisnam Leikai, P.O. & P.S.
Singjamei District Imphal West, Manipur.

--- APPLICANT/PETITIONER ---

- Versus -

1. Shri Kamal Pande, Secretary to Ministry of Home Affairs, North Block, Lok Nayak Bhavan, New Delhi.
2. Shri P.G. Nankad, Secretary to Ministry of Finance, North Block, Lok Nayak Bhavan, New Delhi.

Presented By
J. B. Deka
Advocate

Manimacha Singh
C

3. Lt. Gen. H.S. Kanwar, Director General of
Assam Rifles, Shillong.

■ **RESPONDENTS.**

I, Soraisam Manimacha Singh, aged about 40 years S/O S. Ibobi Singh resident of Chingamakha Maisnam Leikai by occupation Veterinary Field Assistant at Assam Rifles at present posting at 23rd Assam Rifles, do hereby solemnly affirm as follows :-

1. That, I am the Applicant of the present Contempt Petition No.42 of 2003 pending before the Hon'ble Central Administrative Tribunal, Guwahati Bench and I have carefully gone through the contents of the Counter Affidavit of the Respondent No.3 to the above referred Contempt Petition and fully understood the contents thereof.

2. That, with regard to Para No. 1, I have no comment.

3. That, with regard to Para No.2 of the Counter Affidavit, the Applicant deny the statement of the Respondent No.3 in this regard, I beg to submit that in the O.A. No.65 of 2002, the Respondents submitted its reply sworn by one Major S. George Joint Assistant Director on behalf of all the Respondents relevant portion of reply Affidavit is reproduced hereunder for easy reference "*That, with referred to averments made in Para 1, of the O.A., the deponent herein begs to submit that a case was taken up with MHA for implementation of revised scale of pay Rs.4000-100-6000 w.e.f. 01-01-1996 in respect of VFA's of Assam*

Rifles vide the Directorate letter No.II.14015/5th CPC/98/A-II dated 31 Mar 1998. MHA has intimated vide their letter No.27012/12/98-PF.I/PF.V dated 17 Dec 1999 intimated that the matter being sub-juice, any decision for up-gradation of pay scales of VFA's in AR can be taken after finalisation of the court case.

A true copy of DGAR letter dated 31 Mar 1998 is attached as Annexure-I.

A true copy of MHA letter dated 17 Dec 1999 is attached as Annexure-II."

The Hon'ble Court on perusal of the said Counter-Affidavit the Original Application was disposed of with the following directions and observations "We have heard Mr. A.M. Singh, learned counsel for the applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents at length. Considering the facts and circumstances we are of the opinion that the matter requires no further adjudication from our end. The Government has taken a decision in principle and in view of the pendency of the Court proceeding the authority did not take any step for implementation of the matter. In view of the clear statement made by the respondents we dispose of this application with a direction on the respondents to implement the undertaking as expeditiously as possible, preferably within a period of three months from the date of receipt of this order.

The application thus stands disposed of. There shall, however, be no order as to costs."

I also beg to submit that this Central Civil Services(Revised Pay) Rules, 1997 came into force from 1st day of January, 1996 and the Applicant has been praying to implement the Central Civil Services (Revised Pay) Rules, 1997 from the scale of Rs.3200-4900/- to Rs.4000-6000/- w.e.f. 01-01-1996, but the reason best known to the Respondents the Central Civil Service (Revised Pay) Rules, 1997 was implemented only from 28th October, 2003 (at Annexure-I to the Counter-Affidavit) in compliance of the order of the Central Administrative Tribunal dated 05/05/2003 passed in O.A. No.65 of 2002.

I also beg to submit that the Applicant has been enjoying the scale of Rs.3200-4900/- and upgraded his pay to Rs.4100-6000/- after enjoying Assured Career Progressive Scheme w.e.f. August, 1999. As such, at present the Applicant is enjoying basic pay of Rs.4,500/-.

It is also pertinent to mention that the in case of junior teachers and senior teachers of Assam Rifles, the Respondent No.2 i.e. Ministry of Finance conveyed its approval for up gradation of pay scale from 4000-6000/- to 4500-7000/- and 5000-8000/- to Rs.5500-9000/- vide letter No.70/5/2001-IC dated 31/05/2001 and Integrated Finance Division of the Ministry vide letter No.811/Fin.II/2001 dated 08/06/2001 and same has been communicated to the Office of Director General, Assam Rifles, Shillong/11 by the Ministry of Home Affairs, Government of India vide letter being No.II.27013/35/99-PF-IV dated 8th June, 2001. And Ministry of Finance also accorded approval for the up gradation of pay scale of Hindi teachers (Graduates) and Hindi teachers (under-graduates) to Rs.5000-

8000/- to Rs.5500-9000/- and Rs.4000-6000/- to Rs.4500-7000/- vide letter even no. Dated 02/08/2001 and 27/07/2001 and same has been communicated by the Ministry of Home Affairs, Government of India vide its letter even no. dated 3rd August,2001.

In pursuance of the said letter of the Ministry of Home Affairs dated 08/06/2001 and 03/08/2001, the Director General of Assam Rifles revised the pay of Teaching staffs vide Circular No.A/VIII-PS/T/86/Vol-III/2001/638 dated 06th November, 2001.


In the light of my above submission, I categorically deny that the Respondents have the highest regard of the Hon'ble Tribunal and always complied with the directions of the Hon'ble Tribunal, sincerely and faithfully.


True copies of statement of pay, letters dated 08/06/2001, 03/08/2001 and circular dated 06/11/2001 are enclosed herewith and marked as Annexures-C/5, C/6, C/7 and C/8 respectively.

4. That, with regard to Para Nos. 3 and 4 of the Counter Affidavit, I beg to submit that the up gradation of pay scale of Petitioner to Rs.4000-6000/- with effect from 28th October, 2004 cannot be termed as compliance of the order of the Hon'ble Central Administrative Tribunal passed in O.A. No.65 of 2002, in fact, in disguise of up gradation of pay.

the pay of the Petitioner has been reduced to Rs.4000/-, whereas at present the Petitioner is enjoying the basic pay of Rs.4500/-

5. That, with regard to para No.5 of the Counter Affidavit, I deny the assertions of the Respondent No.3. I also beg to submit that Respondents are still biased malafide and capricious to the Petitioner in implementation of Central Civil Service (Revised Pay) Rules, 1997.

6. That, I beg to submit that only when the Respondents allow the present Applicant to enjoy his pay scale of Rs.4000-6000/- with effect from 01/01/1996 as done in case of other Teaching Staffs and other categories as per Central Civil Services (Revised Pay) Rules, 1997.

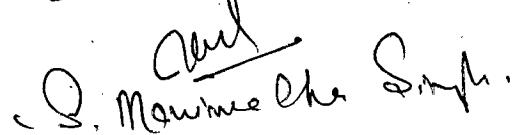
Dated/Imphal.

The 20th January, 2004.

By : 

Advocate.

Signature of the Deponent :



VERIFICATION

I, Soraisam Manimacha Singh, aged about 40 years S/O S. Ibobi Singh, resident of Chingamakha Maisnam Leikai, P.O. & P.S. Singlamei, District Imphal West, Manipur at present employed as Veterinary Field Assistant presently posted in 23 Assam Rifles, do hereby verify that the contents of the above Para Nos.1 to 6 of the Rejoinder are true to my knowledge and nothing has been concealed.

Dated/Imphal,

The 20th January, 2004.

Signature of the Verifier :

S. Manimacha Singh

By :-



Advocate.

OFFICE OF THE COMMANDANT 23 ASSAM RIFLES, C/O 99 APO

SALARY CERTIFICATE/PAY SLIP

1. Certified that Shri S Manimacha Singh, VFA, of this unit employed as Veterinary Field Assistant and his pay and allowances for the month of Oct 2003 as under:-

(a) Basic pay	-	Rs. 4500/-
(b) DA	-	Rs. 2655/-
(c) SCA	-	Rs. 550/-
(d) HRA	-	Rs. 225/-
Total pay	-	Rs. 7930/-

(Rupees seven thousand nine hundred thirty) only



Army
(C V Singh) *800*
Major
Offg Second-in-Command
For Commandant

True Copy

[Signature]
Advocate.

/ COPY /

NO. XX 27013

NO. II .27013/35/99-PF.IV
GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF HOME AFFAIRS/GRIH MANTRALAYA

New Delhi, the 8th June, 2001.

To

The Director General,
Assam Rifles,
Shillong-793011.

Sub : REVISION OF PAY SCALE OF TEACHING STAFF IN ASSAM RIFLES-
REGARDING .

Sir,

I am directed to refer to your letter No .A/VII-PS/T/86/
Vol.III/569 dated 10.11.2000 on the subject cited above and
to convey the sanction of the President to the upgradation of
pay scale of teachers in Assam Rifles w.e.f. 1.1.96 as under :-

	<u>Post.</u>	<u>Existing Scale</u>	<u>Revised Scale</u>
i)	Junior Teacher	Rs.4000-6000/-	Rs.4500-7000/-
ii)	Senior Teacher	Rs.5000-8000/-	Rs.5500-9000/-

2. The expenditure on this account will be met from the
sanctioned budget grant of Assam Rifles under head "Salaries".

3. This issues with the approval of Ministry of Finance,
Dept. of Expenditure vide their Dy. No.70/5/2001-IC dated
31.5.2001 and integrated Finance Division of this Ministry
vide their Dy. No.811/Fin.II/2001 dated 08.6.2001.

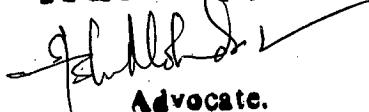
Yours faithfully,

Sd/- xx xx xx
(Nirmala Devi)
Desk Officer.

Copy to :-

- (i) Pay & Accounts Officer, Assam Rifles, Shillong.
- (ii) Pay & Accounts Officer, MHA.
- (iii) JS(P) MNA (for information).
- (iv) Director (PF), MHA (for information).
- (v) Director (Pers), MHA.
- (vi) Fin.II(MHA).
- (vii) LOAR, MHA.
- (viii) Guard File (PF.IV).

True Copy


Advocate.

/ COPY /

NO. II. 27013/35/99-PF.IV
 GOVERNMENT OF INDIA/BHARAT SARKAR
 MINISTRY OF HOME AFFAIRS/GRIH MANTRALAYA

New Delhi, the 3rd August, 2001.

To

The Director General,
 Assam Rifles,
 Shillong-793011.

Sub : REVISION OF PAY SCALE OF TEACHING STAFF IN ASSAM RIFLES - REGARDING.

Sir,

I am directed to refer to your letter No. A/VII-PS/T/86/Vol.IV/558 dated 15.6.2000 and in continuation of this Ministry's letter of even No. dated 11.6.2001 on the subject cited above and to convey the sanction of the President to the upgradation of pay scale of Hindi Teachers in Assam Rifles w.e.f. 1.1.96 as under : -

	<u>Post.</u>	<u>Existing Scale.</u>	<u>Revised Scale.</u>
i)	Hindi Teacher (Graduates)	Rs.5000-8000/-	Rs.5500-9000/-
ii)	Hindi Teacher (Under Graduate)	Rs.4000-6000/-	Rs.4500-7000/-

2. The expenditure on this account will be met from the sanctioned budget grant of Assam Rifles under head "Salaries".

3. This issues with the approval of Ministry of Finance, Deptt. of Expenditure wide their Dy. No. 70/5/2001-IC dated 2.8.2001 and Integrated Finance Division of this Ministry vide their Dy. No. 3317/FA(H)/2001 dated 27.7.2001.

Yours faithfully,

Sd/- xx xx xx
 (Nirmala Devi)

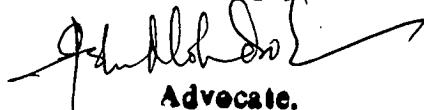
Desk Officer.

Copy to : -

- (i) Pay & Accounts Officer, Assam Rifles, Shillong.
- (ii) Pay & Accounts Officer, MHA.
- (iii) JS(P), MHA (for information).
- (iv) Director (PF), MHA (for information).
- (v) Director (Pers), MHA.
- (vi) Fin.II(MHA).
- (vii) LOAR, MHN.
- (viii) Guard File (PF.IV).

Sd/- xx xx xx
 (Nirmala Devi)
 Desk Officer.

True Copy


 Advocate.

Tele No: 705075

Mahanijoshalaya Assam Rifles
 Directorate General Assam Rifles
 Shillong - 793011

A/VIII-PS/T/26/Ver-III/2001/632

15 Nov 2001

List 'A'
 List 'B'
 List 'C'
 List 'D'

23 AM

REVISION OF PAY SCALE TEACHING STAFF

- Further to this Dte A 3191 dated 26 Sep 2001.
- Revised pay scale in respect of teachers of Assam Rifles approved by Ministry of Home Affairs wef 01 Jan 1996 is as under:-

	Existing Scale	Revised Scale
(a) Junior Teacher	4000 - 6000	4500 - 7000
(b) Senior Teacher	5000 - 8000	5500 - 9000
(c) Hindi Teacher (Graduate)	5000 - 8000	5500 - 9000
(d) Hindi Teacher (Under Graduate)	4000 - 6000	4500 - 7000

3. Above order may be implemented in granting the higher pay scale to the entitled teachers based on existing pay scale as per Min order wef 01 Jan 96.

4. Orders will be implemented on personal knowledge and supervision of the Comdts.

5. Auth:-

- MHA letter No. II.27013/35/99-PF.IV dt 08 Jun 2001.
- MHA letter No. II.27013/35/99-PF.IV dt 03 Aug 2001.

(I M Singh)
 Lt Colonel
 Assistant Director (A)
 for Dir (Adm)

True Copy

Advocate

J. M. Singh